(v) The Homoeopathy Central Council (Inspectors and Visitors) Regulation, 1982 published in Notification No. 7-1/83-CCH in Gazette of India dated the 17th June, 1983.

[Placed in library. See No. LT-8283/84]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1982-83 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1982-83.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in library. See No. LT-8284/84]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1982-83.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur for the year 1982-83 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1982-83.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in library. See No. LT-8285/84]

Prevention of Food Adulteration (Ninth Amendment) Rules, 1983

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI KUMUDBEN M. JOSHI): I beg-to lay on the Table— A copy of the Prevention of Food Adulteration (Ninth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 848 (E) in Gazette of India dated the 19th November, 1983 together with a corrigendum thereto published in Notification No. G.S.R. 113 in Gazette of India, dated the 4th February 1984, under sub-section (2) of section 23 of the Pre Prevention of Food Adulteration Act, 1954.

[Placed in library. See No. LT-8286/84]

12.14 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

'I am directed to inform Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd May, 1984, has adopted the following motion regarding appointment of members of the Rajya Sabha to the Joint Committee of the Houses on the Life Insurance Corporations Bill, 1983 :

"That this House concurs in the recommendations of the Lok Sabha that the Rajya Sabha do appoint two members of the Rajya Sabha to the Joint Committee of the Houses on the Life Insurance Corporations Bill, 1983, in the vacancies caused by the resignation of Shri Era Sezhiyan from the membership of the said Joint Committee and the retirement of Shri B. Ibrahim from the Rajya Sabha and resolves that Dr. Shanti G. Patel and Shri Rameshwar Thakur, Members of the Rajya Sabha, be nominated to the said Joint Committee to fill the vacancies."

12.15 hrs.

MR. DEPUTY SPEAKER in the Chair.

MATTERS UNDER RULE 377

(i) Need to ensure punctuality and daily running of Neelachal Express

SHRI ARJUN SETHI (Bhadrak) : The 175 UP/176 DN Neelachal Express, a pair of fast tri-weekly train which run between New Delhi and Puri in Orissa State connect in between, Bhubaneshwar which is the c.pital of the State. Although it was originally envisaged to be a super fast rain, the Railway Administration reduced it to a mere fast train. It takes about 36 hours to cover the distance of 3900 KMs between Puri and